

7th May, 1985, increasing the export duty leviable on black pepper to Rs. 3 per kilogram from the date of issue of the Notification laid on the Table of the Rajya Sabha on the 7th May, 1985."

*The Resolution was adopted.*

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Now, Shri Veerendra Patil.

### THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1985

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): Sir, I beg to move;

"That the Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969, as passed by the Lok Sabha, be taken into consideration."

Mr. Vice-Chairman, Sir, the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1985 provides for the upward revision of the value of assets from Rs. 20 crores to Rs. 100 crores in section 20(a) of the Monopolies and Restrictive Trade Practices Act, 1969. The amendment proposed in the Bill is most timely and appropriate. The nation is standing on the threshold of technological revolution which the 21st century is likely to usher in. We must, therefore, take stock of the economic development achieved so far and prepare ourselves to seize challenging opportunities of the future.

Although the Monopolies and Restrictive Trade Practices Act, 1969, which is in operation for the last over 14 years, has succeeded in containing the concentration of economic power in the hands of a few, the view is almost universally shared, especially by the new entrepreneur that the present limit of Rs. 20 crores for bringing an undertaking within the pur-

view of the regulatory measures in Chapter III of the MRTP Act gives an unfair advantage to the monopoly houses with larger assets if the new entrepreneur is treated at par with such monopoly houses with larger assets against whom he wants to offer competition. It has been argued with considerable force that competition would be encouraged and concentration in the hands of the monopoly houses curbed if independent new entrepreneurs with reasonably large investments are permitted without the restriction of the MRTP Act to enter the field hitherto monopolised by these houses.

When the original MRTP Act was passed in 1969, the asset limit of Rs. 20 crores was introduced in section 20(a) of that Act rather tentatively and the then Minister of Company Affairs had stated in Parliament that it was merely as a working arrangement. Ever since the MRTP Act came into force, Government have been receiving representations from different sources that the asset limit of Rs. 20 crores to bring an undertaking within the purview of the MRTP Act is rather unrealistic and should be revised upwards. As the economy grows, the resources of the nation increase and as the wealth of the nation expands, the monetary limit has to undergo upward revision relative to the growth of the economy. Such a revision is inherent in the very dynamism of the economy. To retain the asset limit of Rs. 20 crores in section 20 (a) of the Monopolies and Restrictive Trade Practices Act as an index of the concentration of economic power for all time to come would obviously seem to suggest as if there had been no economic development since the Act had come into force. In view of this, and particularly taking into account the increase in the prices and the growth in the industrial base, Government feels that it is only reasonable that the value of assets for the purpose of applicability of the regulatory provisions and registerability of undertakings in terms of clause (a) of section 20 of the Act

[Shri Veerendra Patil]

should be raised to the level of Rs. 100 crores. The proposed Bill reflects this intention of the Government.

Sir, I move that the House be pleased to take this Bill into consideration and pass the same.

*The question was proposed.*

**\*SHRIMATI ILA BHATTACHARYA** (Tripura): Mr. Vice-Chairman, Sir the Hon. Minister has moved a Bill to amend the Monopolies and Restrictive Trade Practices Act, 1969, which seeks to raise the ceiling of asset from Rs. 20 crores to 100 crores for the monopoly companies. The Hon. Finance Minister gave indication of introducing a Bill in his Budget speech. He said, "In order to reflect the considerable increase in the cost and the economic size of the projects that has taken place since the asset limit for MRTP Companies was fixed in 1969, this limit is being revised to Rs. 100 crores."

In support of the amending Bill the Hon. Minister has referred to price-rise these days. Besides, he said, the size of the economic projects had become very big these days. Therefore, MRTP Companies should be given more opportunities to invest their capital.

I would request the Hon. Minister to remember the logic behind the enactment of MRTP Act in 1969. The objective of that enactment was to prevent concentration of wealth into the hands of monopolists so that they may not be able to remove the medium-scale and small-scale industries from the market. That legislation wanted that monopolists should not control the market. That legislation wanted that small industries should not be devoured by big industries as small fishes are devoured by big fishes.

*\*English translation of the original speech delivered in Bengali.*

The MRTP Act was enacted in 1969 on the basis of a policy as laid down in the Constitution of India. Article 30 of the Constitution says: "the ownership and control of the material resources of the community are so distributed as best to subserve the common good. Secondly, the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment." If this was the objective of the MRTP Act of 1969, how is it that the present amending Bill has been moved today in the House? I do not think that the price-rise is the only cause. The motive of the Government is to reward the industrialists with this concession. The Government is always ready to safeguard the interests of the capitalists. Of course, in our country, the concentration of wealth into few hands started long ago. In 1946, a census of industries was taken. According to the Report of that census, we had 34 Managing Agency Firms at that time. Each firm had an asset more than Rs. one crore. Of these firms, four had an asset of Rs. 5 crores and three had an asset of Rs. 10 crores.

After independence, in 1948, the Indian National Congress declared, "Economic structure which will yield maximum production without the operation of private monopolies and the concentration of wealth undertakings which are in the nature of monopolies or in view of their scale of operations serves the country as a whole or cover more than one province should be run on the basis of public ownership in respect of existing undertakings process of transfer from private to public ownership should commence after a period of five years."

Since the above declaration we have passed many years. But the process of transfer from private to public ownership has not yet started. We find in independent India that the assets

of Monopoly Houses are increasing day by day. So, after independence, there was a tendency among Monopoly Houses to corner the wealth of the nation. Having seen this tendency, before the enactment of MRTP Act in 1969, the Government appointed Mahalanobis Committee, Hazari Committee, Monopoly Inquiry Commission and Dutta Committee to enquire into the growing assets of Monopoly capitalists in the country.

In the reports of the above-said Committees and Inquiry Commission, it was stated how the Monopoly Houses are increasing their assets day by day and how they are setting up new industries. But after the enactment of MRTP Act in 1969, the number of licensed industries on behalf of Monopoly Houses declined gradually. If I submit an information to this effect, the position will be very clear. According to the Report of Monopoly Enquiry Commission of 1965, Tata had 53 registered Companies. But according to Dutta Committee Report of 1967, the number of registered industries for Tata House increased to 70. But after the enactment of MRTP Act, the number of registered industries for Tata House declined as necessity was not felt to include industries having assets upto Rs. 20 crores in Government records. Similarly, in 1965, Birla House had 151 registered companies. But in 1967, their registered Companies rose to 203. After the enactment of MRTP Act, their registered Companies came down to 70. In the same fashion the number of registered Companies belonging to Bangur, Goenka, Singhania, Mafatlal, Sarabhai, Scindia, Sriram and Surajmal and Nagarmal increased from 1965 to 1967. But, after the enactment of MRTP Act, the number of registered Companies belonging to these industrialists declined. So the MRTP Act has actually benefited these industrialists. Now they are not required to submit accounts of their growing assets to the Government. So, the Government should have checked the growing concentra-

tion of wealth into few hands long ago. It is now clear that big capitalists kept many of their companies beyond the scope of the MRTP Act by taking advantage of loopholes in it.

It is to be noted how the assets of Monopoly Houses have been increasing since the enactment of MRTP Act in 1969. The assets that the Monopoly Houses had in 1971-77 increased much in 1980-83. In 1980-83, the assets of Birla House had increased from Rs. 1421 crores to Rs. 2900 crores. Similarly, the assets to Tata House had also increased from Rs. 1500 crores to 2700 crores. It shows that the Government does not have powers to curb the mounting assets of Monopoly Houses in spite of having any number of legislations like MRTP Act of 1969. We can thus say that the assets of the big industrial houses have been increasing by 30 per cent annually.

Out of 101 companies, 49 companies have assets more than Rs. 100 crores. It is now clear that the present amending Bill had fixed a ceiling of Rs. 100 crores in order to enable 52 companies to turn their black money into white money.

There are provisions in the MRTP Act, 1969, to curb the concentration of wealth into the hands of few Monopolists. It is laid down in Sections 21, 22 and 23 of the MRTP Act, 1969, that if a company wants to expand its existing industries, or to set up new companies, or to amalgamate one company with the other, it will have to take prior approval of the Government. But the big Monopoly Houses have now become so powerful that they do not care to take prior approval of the Government. We have seen in the Government Reports that Hindustan Lever did not take care to take prior approval of the Government for setting up new industries. It shows that big business houses have scant respect for the Government of India.

The Government of India appointed Inter-Ministerial Advisory Groups to

[Shrimati Ila Bhattacharya]

advise the Government on the affairs of big companies. These Advisory Committees prepared various cases about big business houses and sent them to the Government so that Monopolies Enquiry Commission may enquire into these cases to find out the causes of their growing assets. But it has been found that the Government of India did not feel it necessary to send 90 per cent cases to the Monopoly Enquiry Commission. So the Monopoly Enquiry Commission has become a show-piece.

The Hon. Minister has advanced this argument that the ceiling should be raised to Rs. 100 crores in order to meet the price-rise. Increased ceiling will enable the industrialists to invest more capital in new industries. It is necessary for the welfare of the country. But I would like to say to the Hon. Minister that due to price-rise crores of people in our country are forced to live below the poverty line. They are now unable to carry the burden of life. Taxes have been imposed in the current budget on essential commodities like petroleum products, kerosene, Biri and papers. These commodities are used by crores of common people. Why the Government does not propose to reduce taxes on these essential commodities? Why the Government does not propose to nationalise the private and foreign capital in the country? I hope, the Hon. Minister will express his views on this matter. Nationalisation of private capital must come. This type of Bill will come more in future because it is the economic policy of the Government of India to safeguard the interests of big business houses. The main intention of the Ruling Party is to remain in power perpetually. So the Government goes on flattering the big business houses. At the time of elections, crores of rupees were paid to the Ruling Party by big business houses. With that money the country was

flooded with posters so that the eyes of the common people may be dazzled with them. It is, therefore, natural that the Government will reward the big business houses with this concession. By raising the ceiling to Rs. 100 crores, the Government has enabled the big business houses to loot the common people more and more.

With the passage of this Bill, the rich will become richer and the poor will become poorer. The assets of the big business houses will further grow. So, I cannot support this amending Bill. I oppose it.

THE VICE CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Mr. Chimanbhai Mehta.

SHRI CHIMANBHAI MEHTA (Gujarat): Mr. Vice-Chairman, Sir, just now I was hearing the speech from the Opposition bench, and then I thought that there is a considerable confusion with regard to the objective of this amendment. According to the speaker from the opposition, we are trying to please the monopolies. In fact, if you go through the amendment carefully, you will find that opposite is the case for the simple reason that what is raised is the limit from Rs. 20 crores to Rs. 100 crores to define a monopoly. She has also mentioned about the strength of Tatas and Birlas going up everyday. My poser is this. These are the big companies having assets of more than Rs. 2000 crores. As the position stands today, they are being treated at par with those who have assets over 20 crores. Now, is this fair competition? A person or a group or a company which owns more than Rs. 20 crores gets the same treatment as a company or a group which has Rs. 2000 crores. This is the essence of the amendment that they should not be treated on par. It is for this purpose that the limit of 20 crores is being raised to 100 crores. All those who are above 100 crores will be treated on par. This is the main thing. This amendment tries to

protect the middle level capitalists against the big level capitalists. Whether it is proper to do it or not is a debatable question. But the charge that we are trying to please monopoly houses does not stand when you understand it. That was the main point I wanted to make.

They also say that now there is a deviation from the socialist path. Does it mean that we were following the socialist path prior to this amendment? should analyse when they speak about. They should analyse when they speak about it because they are confused perception. Development of capitalism is one thing and development of monopoly capitalism is another thing. These two things, are quite separate. The system we have adopted in which the public sector must attain the commanding heights means that there is a scope for the development of capitalism and also of monopoly capitalism. It has been accepted in the Industrial Policy Resolution also.

Now, as a socialists, we must try to prevent the concentration of wealth in a few groups. Let us look at the overall picture. What are the assets or capital of the public sector? Probably Rs. 35000 crores. That are the assets of the monopoly houses which come under the MRTTP Act today? Rs. 26000 crores. What your amendment does is to take out those companies whose assets in total amount to Rs. 500 crores out of the orbit of this MRTTP Act. If you understand it, you will know that only those companies with assets of Rs. 500 crores are going out of the orbit of this Act.

So, I fail to understand why we make such a cry that we are giving up socialism. we are developing capitalism. This should not have been the criticism. I have one criticism to offer here. The hon. Minister has rightly said, and I agree with him, that the prices that were there when this MRTTP Act, was enacted in 1969 were not static. They have gone much high and, therefore, the limit of Rs.

20 crores should also go up commensurately. It may come to around Rs. 70 crores. But, as the Act is not just for today and it is also meant for the future, we have kept the limit at Rs. 100 crores.

Now, one legitimate question come up here. Are we treating all the issues in a similar way? I have to offer a criticism here. A few days back I said that when we talk about taxation, there should be liberal exemption to small-scale sector. I am looking from the point of view of the small scale industries. There is the small-scale sector manufacturing 10 hp diesel oil engines. There the excise limit was put to Rs. 30 lakhs. Production over Rs. 30 lakhs worth goods would attract excise. Now that limit is reduced to Rs. 20 lakhs. That means, small scale units are hurt more because the excise is there even on a small turn-over.

AN HON. MEMBER: Now they are excluded.

SHRI CHIMANBHAI MEHTA: I don't think so. In the same way, I referred to the dyestuff industry. The eligibility limit for attracting excise has remained the same. All these limits were imposed in 1975. Naturally, the prices have gone up. So, those small units should be given the benefit of higher prices.

But we have taken care largely of the middle level capitalist sector. This is my feeling. Therefore, against this, I would like to protect the middle level sector against the big monopoly level sector, I would like to protect the small scale sector against middle level. Basically, I am for a socialist economy. About the public sector also, I would like to say that the public sector is now at the commanding heights, and it should go still higher, and it is going in that direction and nothing is going to stop it. But the public sector units are not running properly. That does not mean that the private sector has a right to attack the public sector because the private capitalists are not

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only working with a profit motive but there are many malpractices in their functioning also. Therefore, they have no business to attack the public sector. But from the socialist point of view, I would say that our public sector is not running as a public sector, but sometimes it is running like a bureaucratic sector. Although there has been an investment of Rs. 35,000 crores, in spite of price hike in every field, the profit is just Rs. 1,000 crores. And several units are losing. That is a question that we have to think over. Therefore, I would say here that we are not able to properly manage our public sector. Don't think that I am speaking in favour of the private sector. I have already condemned it. But are we not going to give some help to the middle level capitalist who wants to make some expansion, who may be in need of a little more credit and whose deposit and credit ratio may be different when compared to the monopoly houses? That is what is being sought to be done through this legislation. So, my emphasis would be that to strengthen the public sector, the bureaucratisation that is grown over the years should be fought.

Nowadays, I find that Chairman and the Managing Director of a Public undertakings company is the same person mostly a bureaucrat or a technocrat. I think a person who is a Chairman must have a socialist conviction; he cannot be just bureaucrat nor a technocrat. However efficient he may be, without the socialist conviction he cannot build up confidence among the workers. His team cannot be built up because a person who is a socialist is essentially a democrat also and then the public sector will get a new kind of life or a new orientation; of course, that is very much required. But let us not be on the defensive. Sometimes we become defensive that public sector is not able to make up or give a concession to this kind of practice. That argument

should not come in future. That is my understanding.

SHRI NIRMAL CHATTERJEE: Do you remember that Bagaram Tulpule was made the Chairman of Durgapur Steel Ltd.? What is the problem? Would you come out with that? He was not a bureaucrat.

SHRI CHIMANBHAI MEHTA: I am not aware of it. I know that some people feel that in the name of putting in non-officials, perhaps a Congress member may be made the Chairman. Well, that is not my idea at all. Therefore, some time a criticism comes that in the name of putting a non-official, we are trying or we want to put a man from our party. That is not the idea. He may be from some other group also. But there are public sector undertakings where the Chairmen are non-officials who have delivered goods; they have done much better. So, there is no question of a comparison that a person who is not a bureaucrat or a technocrat will ruin the public undertaking. I don't entertain that philosophy.

It is a fact that during the last several years, monopolies have also strengthened. I do agree that the Birlas have almost doubled, from Rs. 1400 crores to Rs. 2900 crores. In the same way, the Tatas also have doubled from Rs. 1300 crores to Rs. 2700 crores. Now, I am really concerned with that. We should try to see that public sector expands more and the grips and the role of the monopolies could be gradually reduced and then we can definitely assert, as we have done in our AICC resolution, that we are moving towards socialist path. I am only concerned about that. A criticism is made that we are partially deviating from our path. We are not leaving the monopolies; we are actually fighting against it. But this is not properly understood. Giving concession to private capitalists does not mean handing over everything to capitalists. In socialist countries also where the great thinkers will be the leaders, and they will

be implementing the work; they also will be making adjustments about it. Several socialist countries invite foreign capital; they have a collaboration with them. So one has to keep in mind whether the Government or the State is ever going to surrender to big monopoly houses or the Indian people are going to surrender to big monopoly houses. It is not the case. With these observations, I support the Bill.

**SHRI BISWA GOSWAMI (Assam):**

Mr. Vice-Chairman, I rise to oppose this Bill. This Bill is consequential to the Budget proposals. In the Budget proposals, it was mentioned that the ceiling of the MRTTP Act will be raised from Rs. 20 crores to Rs. 100 crores.

Sir, by the Budget proposals, the Government have clearly deviated from their professed goal of socialism and preferred to follow the capitalistic path of development fully. I am not going to discuss the Budget proposals. But I would only like to refer to the fact that the Budget proposals for the year 1985-86, have clearly shown that the Government is fully prepared to follow the capitalistic path of development.

This Bill is an example of this deviation and it has frustrated the objective of the original MRTTP Act. The MRTTP Act has a genesis. The genesis is that it was enacted to prevent the concentration of wealth in the hands of a few, to the detriment of the common interest. It was in 1969 that the MRTTP Act was enacted and the MRTTP Commission was constituted. The purpose was to see that the ownership and control of the material resources of the community was not concentrated in the hands of a very few. Sir, before the MRTTP Act was enacted, there were four committees appointed, namely, the Mahalanobis Committee, Hazari Committee, the Dutta Committee and the Monopoly Enquiry Committee. All these commit-

tees in their study reports said that all the developmental activities in the country were in favour of a very few at the top and the wealth is being concentrated in the hands of a very few. As a result of these study reports, Government enacted the MRTTP Act and constituted the MRTTP Commission. In spite of this MRTTP Act which has been in operation, no step whatsoever has been taken by the Government to see that there is no concentration of wealth in the hands of a very few. It is surprising that the Government did not refer any matter to the Commission. The MRTTP Commission remains a toothless organisation. It has no infrastructure, it has no monitoring capacity and it has no final say on any matter. As a result, the MRTTP Commission, although it has been existing for the last fifteen years, has been able to do nothing in checking the concentration of wealth in the hands of a very few. We have seen that due to this concentration of wealth in the hands of a very few, there has been inequality in income and growing poverty among the masses. We are gradually deviating from our cherished goal of socialism and the establishment of an egalitarian society. We are gradually going in the opposite direction. By this amending Bill, we have given the scope for the strengthening of the monopoly houses. As a result of this amending Bill, about 49 companies will go out of the purview of the MRTTP Act because their assets are below Rs. 100 crores. They will be free to do anything. Therefore, we are again going towards concentration of wealth. It has been said that in the interest of increasing productivity, we have done so. It has also been expected that if there is more production, it will ultimately help the society it will ultimately help the people who are at the lower level. This theory has already been exploded. Only by mere growth of economy, only by merely increasing production, the condition of the people living at the lower strata cannot be improved. This "trickling down" theory has already been falsi-

[Shri Biswa Goswami]

fied. The economic development of the few will not help those masses who are living below the poverty line. So it is futile to expect that if India's production increases, if there is growth of economy, then our problem of unemployment, our problem of poverty will be solved. It is wrong to think so. And we are basing our activities on this false notion that we should produce more, our productivity should be increased. As I have already said, unless there is provision for an equitable distribution of whatever is produced, inequality will not decrease; on the contrary inequality will increase. Therefore, the policy which the present Government is following, instead of leading the country to the 21st century, will lead us backward because the economic philosophy which the present Government is following is the 19th century economic policy. This economic policy has been discarded. This policy will not lead the country towards progress and prosperity. This policy has been pursued in some countries and we have seen what results those countries have derived by following this policy. This Bill, therefore, will not only encourage monopolies, it will not only encourage the stranglehold of monopolies over the economy of our country but it will lead to more and more concentration of wealth in the hands of a few people.

The present Government has forgotten everything that happened during the freedom struggle itself. Under the leadership of Mahatma Gandhi, we pledged ourselves for the establishment of an egalitarian society. The 'Quit India' Resolution of 1942 said that the freedom of the country would belong to the tillers of the field and the workers of the factories. Not only that, in the Preamble of the Constitution we have pledged ourselves for establishment of a democratic, socialist, and secular country. But in practice we are day by day going on giving concessions to the monopolies; we are going on giving

them more and more concessions so that they can have a stranglehold over the economy. Sir, I do not say that the original MRTP Act and the MRTP Commission have been successful in fulfilling its objectives; They have not, because we have seen, in spite of the MRTP Act being in existence, between 1980 and 1983, the top ten corporate groups increased their assets by more than 100 per cent. The value of assets of Birla group of companies went up from Rs. 1421 crores to Rs. 2900 crores and the assets of Tata Group went up from Rs. 1,500 crores to over Rs. 2,700 crores during the period of three years. So, the original MRTP Act and the MRTP Commission also failed to serve the objective for which the MRTP Act was enacted. What should have the Government done? The Government should have come forward to adopt measures so that the original objective of the MRTP Act is fulfilled, so that the concentration of wealth in the hands of the few is reduced, so that wealth is distributed, so that the small-scale industries grow, so that the medium-size industries grow, so that the economic benefits go to the poorer sections of the people and the masses are benefited. But, instead of doing that, they have brought forward this amending Bill. By this amending Bill, as I have already said, 49 companies will be liberated from the MRTP Act. So, Sir, as I have already said, the whole budget philosophy of the present Government is for increasing productivity and not to decrease inequality. They are not concerned whether there is inequality or not. They are only concerned with increasing productivity.

We have already seen that income has been generated, there has been production and, side by side, we have also seen that there is inequality. After the passage of this Bill the inequality will further increase. The poorer sections will again become paupers, there will be more unemployment there will be more poverty, there will be more social tensions and there will be clashes



because unless and until the economic problems of the people are solved, many issues will raise their heads. The communal forces, regional forces and other forces will raise their ugly heads and there will be social tensions throughout the country. By passing the Anti-Terrorists Act and by adopting more stringent measures alone you cannot stop terrorism. Unless and until the main problem—the economic problem—of the country is solved, if the poverty of the people is not removed, there will be chaos everywhere, there will be more and more clashes, there will be social tensions, there will be more and more exploitation, there will be poverty and unemployment and the number of people below the poverty line will increase and it will result in a very bad situation in the country. Therefore, Sir, this Bill is not going to help in solving the economic problem of the country nor in the industrialization of the country.

After all, how do you industrialize a country like India? Do you think that the country will be industrialized by giving these 49 companies scope to expand according to their own wishes? What goods will they produce? Will they produce goods essential for the consumption of the common people? And will there be market for them? Will they depend entirely on the international market or will they get market from people who are paupers and have no purchasing power? If there is no market, then how can you industrialize, how can you go on industrializing without looking into the real problems of the people, without solving their problems, without making the people capable or purchasing the things so that they can come forward for purchasing the goods which are going to be produced by these companies? Gandhiji said that in a country like India the salvation lies in the development of cottage and small-scale industries. But you have given the go-by to that theory. You have forgotten the old Gandhi be-

cause you have get another Gandhi ruling the country today. So, Sir, we have forgotten our own, pledge for socialism, we have forgotten our conviction about Gandhism. That is why this Bill has been brought forward. I strongly oppose this Bill because this Bill will lead us nowhere; neither will it improve the conditions of the common people nor will it help in industrialising the country.

With these words, Sir, I oppose the Bill.

SHRI RAMESHWAR THAKUR (Bihar): Mr. Vice-Chairman, I rise to second the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1985. The Amendment seeks to raise the limit of the assets from Rs. 20 crores to Rs. 100 crores under section 20(a) of the MRTP Act, 1969. We have to see the entire Amendment in the proper perspective of the economic development in our country.

Some hon. Members from the other side in this House as well as in the other House have offered, within the Houses and in the Press, deliberate criticisms on the Budget proposals which contained this amendment of raising the limit in the overall context of the economic growth and competition in the economy. If we see the basic aspects of the situation, after the Independence our country made sustained efforts to improve economic development in the country, and this was done under the Directive Principles of the State Policy. The Directive Principles refer to the need for mounting a conscious effort to see that the economic power is decentralised Under article 39(c) of the Constitution it directs:

“that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment;”

This is the basic direction towards which we have to address ourselves.

[Shri Rameshwar Thukur]

Sir, the development, as we found, has been two-fold. We adopted first the Industrial Policy Resolution in 1948, which clearly accepted the policy of mixed economy. Then we adopted a planned economy. If we see the economic position since the First Plan to the Sixth Plan, very clear, well-defined, objectives have been there in regard to the basic goals directed by our Constitution. And if we see really what we have achieved from the First Plan to the Sixth Plan, then, we will clearly be able to appreciate the development in the public and the private sector and social justice that we have been able to achieve during these three-and-a-half decades of planning in India. The First Plan has had investment only of the order of Rs. 2,356 crores. It was of the order of Rs. 1,41,377 crores so far as the Sixth Plan is concerned, and the public sector outlay was of the order of Rs. 71,000 crores. What we are going to have so far as the Seventh Five-Year Plan is concerned, this is going to be a Plan of Rs. 3,20,000 crores, in which the public sector investment would be of the order of Rs. 1,80,000 crores. This shows what

5. P.M. our Government has done in respect of public sector undertakings. It has been alleged that we have left 'socialism'. If we see the concept of socialism right from the Avadi Congress to the latest Congress held in Delhi, it has been made abundantly clear that the goal set by the first Prime Minister, Shri Jawaharlal Nehru and by subsequent Prime Ministers, particularly Mrs. Indira Gandhi and now the young Prime Minister, Shri Rajiv Gandhi, is being followed.

श्री कलाश पति मिश्र (बिहार) : दो प्रधान मंत्रियों के बीच में लाल बहादुर शास्त्री हुए थे। उनको आप भूल गए ?

श्री रामेश्वर ठाकुर : आपको कोई तकलीफ करने की जरूरत नहीं। जो पालिसी

हमने ग्रुप्ट की थी उससे डिवीशन नहीं किया है, हम यह कह रहे हैं।

श्री कलाश पति मिश्र : दो प्रधान मंत्रियों के बीच में तीसरे प्रधान मंत्री भी रहे हैं।

श्री रामेश्वर ठाकुर : मैं नामों की गिनती नहीं कर रहा हूँ। मैं पालिसी की बात कर रहा हूँ। पब्लिक सेक्टर की बात मैंने आंकड़ों से बताई, फर्स्ट प्लान से छठे प्लान तक।

About public sectors it has been mentioned out of the context. In 1951, there were only 5 public sector undertakings with a total investment of Rs. 29 crores. When the MRTTP came into being in 1968-69, we were having 85 public sector undertakings with an investment of Rs. 3,902 crores. Now, what is the position? We had about 209 public sector undertakings with an investment of Rs. 30.03 crores during 1982-83. The present position of investment is around Rs. 35,000 crores. That shows that the public sector undertakings have attained commanding heights. As a professional man, however, I can say that we have achieved better results, better efficiency and economy from the public sector undertakings.

About 79.5 per cent of the public sector undertakings are engaged in producing goods; 17 per cent are engaged in services and 4 per cent in the constructional activity. The basic investment in the production of steel in public sector undertaking constitutes 17.1 per cent; chemical and fertilisers 12.7 per cent; coal 10.9 per cent and petroleum 10.1 per cent. The basic industries like steel, chemicals and fertilizers, coal and petroleum are in the core sector to which public sector undertakings are serving. Therefore, when my friends on that side remarked that we have deviated from that goal, is rather unfortunate. They have not substantiated it with facts and figures. We have not deviated from the goal of the public sector undertakings. They have also said that

this MRTP Act is going to benefit the top houses is also not correct. The Honourable Minister has very clearly stated the three objectives and I do not want to repeat the same and take much time of the House. So far as the MRTP Act is concerned, its working has been reviewed. From time to time the Commission's reports have been submitted to Parliament. The Commission's achievements and failures have been stated clearly. The main thing is that in 1969 this limit of Rs. 20 crores was fixed. Since then the economic development has been much faster. Even in the public sector, the investment has increased from Rs. 3,000 crores to Rs. 35,000 crores. We have a much higher commanding position in the public sector now. So the limit of Rs. 20 crores which was fixed in 1969 does not hold good so far as the present situation is concerned. So far as the dominance part is concerned, yes, we should not agree to any relaxation. I would support this policy of the Government as well as of the party, I would say, that so far as the dominance part is concerned, there should not be any relaxation. So far as section 20(b) is concerned, there is no relaxation regarding the dominance part. No relaxation is contemplated for such companies as mentioned in section 20(b). In fact, I would suggest that that the provision should be strictly followed and strictly implemented. The implementation should be further strengthened so far as that part is concerned. But so far as this part is concerned, this is the reality of the situation and we have to accept it. As the hon. Minister has said, the prices have gone up. In 1969 what were the prices of steel and cement? In 1969 we had steel as Rs. 800 to Rs. 900 per tonne and cement at Rs. 8 per bag. Similarly the prices of other things have gone up so much. Therefore, if the limit is raised now, it does not mean in any way any kind of deviation. This is, just a realistic step, as the situation demands. Now in the growth process, we have a large number of bigger companies.

[The Vice-Chairman (Shri Chimanbhai Mehta) in the Chair].

In 1982-83 we had 247 companies which had an investment of more than Rs. 100 crores. But 20 big houses were the dominant houses. We had Tatas, Birlas and others and these were the houses which were controlling 50 per cent. Out of more than Rs. 11,000 crores of investment, they were having more than Rs. 5,500 crores. What does it mean? It means that these 20 houses are the dominant companies. And none of these houses is having less than Rs. 250 crores of assets. There is no concession to them now. So far as these houses are concerned, this amendment is not relevant because they are not benefited in any way because they are already having assets from Rs. 260 crores to Rs. 2900 crores. Therefore, these are not the houses which are going to be benefited. Now we have about 1,423 companies, according to the data available for 1983, which were registered under the MRTP Act, and now about 491 will be out of the purview because of this amendment. But 932 houses will still be having more than Rs. 100 crores of assets and will still be under the MRTP Act. As my colleague said, this will give a certain degree of flexibility, certain degree of competition within the country to those medium-sized groups and companies, who have done well and who have the potentiality to do better if they are taken out of the purview and are given the opportunity to grow faster. They are not the top ones; they are not those 20 houses. Even after this amendment, about 1000 companies will still be there and only 400 to 500 companies which are medium-sized will be taken out so that they work better and increase production and compete with the rest of these companies. Therefore, it is not advisable to criticise this Bill on the basis of facts which are not correct and relevant. Otherwise, if it is made a political issue one can understand. But the facts and figures do not sustain this position that has been stated.

[Shri Rameshwar Thakur]

The other point is when we are talking of a vast economic growth and a very large-sized plan going from Rs. 2,300 crores in the First Plan to Rs. 3,20,000 crores in the Seventh Plan with large investments in the public sector as also in the private sector. It is increasing not only in India but throughout the world. There must be a certain degree of flexibility. So far as the dominance part is concerned, it is in the spirit of the constitution, in the spirit of the MRTP Act, in the spirit of the reports of the committees like Dr. Hazari Committee, the Dutt Sub-Committee and other committees whose reports formed the basis of this Act, which should be maintained. In fact, it should be strictly followed. It should be honoured. And that alone will serve the purpose. I am sure the Government's policy in this regard is a progressive policy. It will certainly help the growth and development of the economy to the expected level and it needs such flexibility and opportunity for competition and they will be able to do full justice in the years to come. I am sure this is not going to affect the spirit of dominance. So far as the amendments to MRTP is concerned, I am sure Government's action in this regard will be welcome in the proper perspective.

**श्री कैलाश पति मिश्र :** उपसभाध्यक्ष महोदय, मैं इस बिल का विरोध करने के लिए खड़ा हूँ। ऐसा लगता है कि भारत सरकार एक ऐसे स्थान पर आ कर खड़ी हो गई है जहाँ पर तीन रास्ते दिखाई दे रहे हैं। यह सरकार तिराहे पर खड़ी दिखाई दे रही है। एक रास्ता तो वह है कि जहाँ पर देश के मुट्ठी भर पूँजीपति देश की सम्पत्ति को एकत्र किए हुए हैं और देश की सम्पत्ति को अपने हाथों में केन्द्रित करते चले जा रहे हैं। दूसरा रास्ता यह दिखाई दे रहा है कि यह सरकार सार्वजनिक संस्थाओं की विफलता पर खड़ी है, पब्लिक सेक्टर की विफलता के रास्ते पर खड़ी है। तीसरा रास्ता यह दिखाई दे रहा है कि देश की आबादी का 50 प्रतिशत भाग कंगाली की रेखा से नीचे

खड़ा है। बिहार जैसे कुछ राज्य तो ऐसे हैं जहाँ पर इस प्रकार के लोगों की संख्या 76 प्रतिशत जो कंगाली की रेखा से, गरीबी की रेखा से, नीचे रहते हैं। प्रश्न यह है कि जो लोग इस देश में गरीबी की रेखा से नीचे हैं उनके जीवन में कैसे उजाला आए, कैसे उनका जीवन उज्जागर हो? इस सरकार से वह किस प्रकार आशा करे, उन्हें यह बात समझ में नहीं आ रही है। सबसे ज्यादा उनकी आँखों में अधियारी छाई हुई है। सरकार यह विधेयक लाई है और इसके पक्ष में जो तर्क दिए जा रहे हैं, वे बड़े मजेदार हैं। कम से कम मेरी समझ में नहीं आता है कि दुनिया का कौन-सा अर्थशास्त्री यह बताने के लिए तैयार होगा कि जब 20 करोड़ रु० की सीमा थी तो इन्टरपेन्योर में कोई कम्पीटीशन नहीं था। 20 करोड़ की सीमा को बढ़ाकर 100 करोड़ कर दिया जाता है तो उससे इन्टरपेन्योर में कम्पीटीशन खड़ा होगा। यह सरकार एक प्रकार से एक बहुत ही खतरनाक खेल खेल रही है। एक खतरनाक खेल खेलकर देश को एक खतरनाक स्थिति में ला रही है। आप जानते हैं कि थोड़े दिन पहले हमने बजट पास किया है। आपको यह जानकर आश्चर्य होगा कि इस सरकार का विदेशी और स्वदेशी कर्जा इस देश के सिर पर 31 मार्च तक 72 हजार करोड़ की सीमा पर पहुँच गया है और यही कर्जा एक साल के बाद 85 हजार करोड़ तक पहुँच जाएगा। ऐसी स्थिति में देश किस ओर बढ़ रहा है, इस पर विचार करने की जरूरत है। अभी माननीय सदस्य बोल रहे थे कि हमारे देश में छोटे उद्योगों को प्रोत्साहन दिया जाएगा। मैं यह कहना चाहता हूँ कि आपने इस साल एक सरकूलर निकाला है। एस० एस० आई० यूनिट के कुछ प्रतिनिधि मुझसे मिलने आये। एक्सपोर्ट हाउसेज में उनके नाम की सूची आ जाने के बाद उनको भी दुनिया में एक्सपोर्ट करने की सुविधा हो जाती है। छोटे छोटे उद्योग जो गारमेन्ट्स बनाते हैं, पहले एक्सपोर्ट हाउसेज की सूची में आने के लिये नियम था कि यदि तीन साल की एवरेज 50 लाख टर्न ओवर होगी तो वे एक्सपोर्ट सूची

में आ जाते हैं। आपने अचानक, पहले से कोई सूचना नहीं दी और 50 लाख टर्न ओवर की सीमा बढ़ाकर 75 लाख कर दी, तो मैं जानना चाहता हूँ कि यह 75 लाख की सीमा आपने क्यों की? आप एम० आर० टी० पी० में 20 करोड़ में 100 करोड़ की सीमा बढ़ाने के लिये तैयार हैं। लेकिन देश की गरीब जनता किस उद्योग में लगी रहेगी। जो किसी छोटे उद्योग में लगे हैं या किसी मझोले उद्योग में लगे हैं और ये लोग अगर अपना हाथ अलग हटा देंगे तो उनका क्या होगा। मैं बिहार से आता हूँ। हमारे बहुत से मित्र यहाँ बैठे हुए हैं। बिहार के अन्दर एक फैक्टरी रोहताश मिल है। 20 हजार कर्मचारी उस मिल के अन्दर काम करते थे। तीन सालों से फैक्टरी के अन्दर ताला लगा हुआ है। 20 हजार ऐसे कर्मचारी थे जो कारखाने के अन्दर काम कर रहे थे। उस कारखाने में सीमेंट पैदा होता था, उस कारखाने में डालडा होता था, उस कारखाने में कागज पैदा होता था। वहाँ पर कागज के काम के लिये और पत्थर तोड़ने के लिये कम से कम 6 हजार ऐसे गरीब आदिवासी थे जो काम कर रहे थे। लेकिन तीन साल से वे भी बेकार हैं और भूखों मर रहे हैं। 6 हजार आदिवासी भूखों मर रहे हैं, 20 हजार कर्मचारी वहाँ भूखों मर रहे हैं और सरकार में इतनी हिम्मत नहीं है कि वह कोई ऐसा एक्ट लाये जिससे वह कारखाना फिर से खड़ा हो जाये और 20 हजार कर्मचारी अपने काम पर वापस आये। तीन साल से यह सरकार क्या कर रही है? आप मोनोपोली हाउसेज से बान कर रहे हैं, उनके साथ सांठगाठ कर रहे हैं। उपसभाध्यक्ष महोदय, हमारे कुछ मित्रों ने कहा है कि केवल तीन साल की अवधि के अन्दर बिरला करीब 14 सौ करोड़ से उछलकर 29 सौ करोड़ पर पहुँचा है, टाटा करीब 15 सौ करोड़ से उछलकर 25 सौ करोड़ पर जा पहुँचा है।

श्री कल्पनाथ राय (उत्तर प्रदेश):  
27 सौ करोड़ :

श्री कैलाशपति मिश्र : 27 सौ करोड़ पर जा पहुँचा है। मैं आपसे जानना चाहता हूँ कि आपने देश की गरीब जनता के लिये क्या किया है जो कि गरीबी की रेखा के नीचे पड़ी दिखाई दे रही है। उपसभाध्यक्ष महोदय, मैंने कहा था कि यहाँ एक खतरनाक खेल चल रहा है। सरकार समझ नहीं पा रही है। सरकार असहाय बन गई है। लगता है कि कोई ताकत उसको पीछे से धक्का दे रही है, अगर वह आगे जाना चाहती है तो वह ताकत उसको पीछे खींच कर ले आती है। कुछ मुठ्ठी भर पूँजीपति इस सरकार का गला अपने हाथ से दबाये जा रहे हैं। आपने 20 करोड़ की सीमा को बढ़ाकर 100 करोड़ कर दिया। आप अभी चर्चा कर रहे थे, एम० आर० टी० पी० इन्वॉयरी कमीशन की। क्या इसमें कोई जान, क्या इसमें कोई ताकत है? यह एक ऐसी संस्था है जिसमें कोई जान नहीं है। संस्था दन्तविहीन बन गई, जांच हो रही है। मैं पिछले 15 सालों की रिपोर्ट देख रहा था। इसमें 404 इन्वॉयरी केसेज थे लेकिन सरकार ने अभी तक केवल 2 के ऊपर निर्णय लिया बाकी 402 केसेज के ऊपर कोई कार्यान्वयन नहीं हुआ। आप इस बिल को पास करके जो कानून बनाने वाले हैं इसमें आप पूँजीपतियों के हाथ की कठपुतली बनकर खड़े रहेंगे। पुरला की असेट तीन साल में 29 सौ करोड़ रुपये की खड़ी हो गई। यह असेट देश के पूँजीपतियों की केवल देश में ही नहीं लगी हुई है। आप इस बात का ध्यान रखें कि 30 प्रतिशत बिरला ग्रुप की पूँजी विदेशों लगी है। वह विदेशी पूँजी बन गई है। किसी की 30 प्रतिशत पूँजी, किसी की 40 प्रतिशत पूँजी, किसी की 20 प्रतिशत पूँजी, आज विदेशों में जाकर काम कर रही है। एस०एस०आई० यूनिट की चर्चा भी हुई, मुझे देखकर आश्चर्य लगता है, मैं भूल गया आंकड़े बताना, पिछले साल एस०एस०आई० यूनिट्स ने जो छोटे-छोटे गारमेट्स का निर्यात किया, उससे 700 करोड़ रुपये की विदेशी मुद्रा देश में आई थी। लेकिन कुछ पीछे के दरवाजे से बड़े

[श्री कैलाशपति मिश्र]

बड़े उद्योगपति ही कोई न कोई छोटे उद्योग का बहाना बनाकर उसमें प्रवेश किये हैं। लेकिन उनके द्वारा प्राप्त केवल 100 करोड़ रुपये की विदेशी पूँजी आई है। 6 सौ करोड़ रु० का छोटे उद्योगपतियों द्वारा इस साल का लक्ष्य था, एक हजार करोड़ का रहा। आप उनका गला घोट रहे हैं केवल मुट्ठी भर बड़े मॉनोपली हाउमेज को ऊपर बढ़ाने के लिए। अभी थोड़े दिन पहले आपने कंपनीज डोनेशन एक्ट पास किया। किसके लिए पास किया? किसके दबाव में आपने उसे पास किया? अभी एक माननीय सदस्य हवाला दे रहे थे कि सरकारी क्षेत्र में, सरकारी हाथ में काम करने के लिए देश के अन्दर 35 हजार करोड़ रुपया है और प्राइवेट मैक्टर में मात्र 26 हजार करोड़ रुपये की चर्चा की, लेकिन मैं कहना चाहता हूँ कि एक बात पर आप जान-बूझ कर पर्दा डाल रहे हैं। कालेधन का आपने जरा हिसाब लगाया है। सरकार के हाथ में जितना धन है, सरकार के द्वारा खर्च होने वाला धन, व्हाइट मनी के नाते से प्राइवेट मैक्टर में जो धन काम कर रहा है और पर्दे के पीछे जो कालाधन छिपा हुआ है, उसका उल्लेख कहां है? मैं कहना चाहता हूँ कि हिन्दुस्तान के अन्दर 50 हजार करोड़ रुपये का कालाधन सिर्फ इस समय काम कर रहा है? यह विषधर नाग, विषधर सांप किस प्रकार से इस देश को लपेट रहा है? नई सरकार को लगता है कि वह और बुरी तरह धंसती चली जा रही है। उपसभाध्यक्ष महोदय, थोड़ा सा और बोलने दीजिए। लोक सभा का चुनाव आया। बड़ी आशा बंधी थी, देश में एक शब्द के लिए बड़ी जोर से चर्चा चल पड़ी थी, जहां जाइये एक नारा था, “क्लीन इमेज” और व्यक्ति का नाम भी हो गया था, मेरी समझ में नहीं आ रहा है, आजकल दिल्ली के स्कूलों में देखते हैं, बच्चे मजाक कर रहे हैं कि मिस्टर क्लीन, मिस्टर क्लीन नहीं रहे वे अब “मिस्टर कंप्यूटर” हो रहे हैं। मेरी समझ में नहीं आ रहा है कि आप कौन सा रास्ता पकड़ कर जा रहे हैं।

20 करोड़ में 100 करोड़ की सीमा, मुट्ठी भर उद्योग पतियों को छूट, यह भारत के भूखे व्यक्ति का पेट नहीं भर सकता। हरेक व्यक्ति के हाथ में जब तक काम नहीं आयेगा तब तक पेट नहीं भर सकते। इसके लिये उत्पादन बढ़ायें, लेकिन उत्पादन के साथ-साथ हर हाथ का अगर सबंध नहीं जोड़ने और समुचित वितरण की व्यवस्था नहीं होती तब तक केवल उत्पादन बढ़ाने से भारत के भाग्य में परिवर्तन नहीं ला सकता। आज नहीं तो कल किसी की गुलामी के चक्कर में हम फँस जायेंगे। मैं कहना चाहता हूँ कि आर्थिक दासता, आर्थिक गुलामी में देश गिरता जा रहा है। इन बातों से मैं सरकार को सावधान करना चाहता हूँ कि आप जरा सोच-समझकर कदम बढ़ायें और देश को देखिये नहीं तो आतड़ियों में अगर आग जलती रही, देश की जवानी दिग्भ्रमित होती रही, देश के नौजवानों के हाथ में अगर काम नहीं रहा, और केवल मुट्ठी भर उद्योगपति देश के साथ खेलते रहें, उनके चुंगल में अगर पूरी सरकार चली गई तो कौन सी इस देश में आग लगेगी, मैं कह नहीं सकता? आपको सार्वजनिक क्षेत्र की विफलता को रोकने की आवश्यकता है। पूँजीपतियों के हाथ में देश की संपत्ति को संग्रहित होने से बचाने की आवश्यकता है, सभी हाथों को काम कैसे मिले, छोटे उद्योगों की प्रतियोगिता देश का हर नागरिक उद्यमी बने, आज हमारी आवश्यकता दिखाई दे रही है। इन सब दृष्टिकोणों से जब मैं विचार करता हूँ तो यह बिल सब प्रकार से निरर्थक, दुखदायी, दिशा भ्रमित करने वाला तथा पूँजीपतियों की मदद करने वाला लगता है, इसलिए मैं इस बिल का विरोध कर रहा हूँ। धन्यवाद।

श्री कल्पनाथ राय: आदरणीय उप-सभाध्यक्ष महोदय, मैं इस एम० आर० टी० पी० अमेंडमेंट बिल का समर्थन करने के लिए खड़ा हुआ हूँ। लेकिन मुझे सरकार से कुछ निवेदन करने हैं कि जब 1969 में यह एम० आर० टी० पी० एक्ट बना, तो वह हिन्दुस्तान में एक ऐसा दौर था, जबकि बैंकों का

राष्ट्रीयकरण किया गया, राजाओं के प्रिवीपर्स को समाप्त किया गया और उसी दौरान श्रीमती इंदिरा गांधी जी के नेतृत्व में यह एक्ट बना था। आज उम्मी एम० आर० टी० पी० एक्ट को अमण्ड करने के लिए सरकार यह विल लाई है। इसका तो मैं समर्थन करता हूँ। लेकिन मेरे मन में कुछ ऐसी शकाएँ हैं, जिसका मैं सरकार से जवाब चाहता हूँ।

पहली चीज तो यह है कि वह जो 20 करोड़ से सीमा बढ़ाकर 100 करोड़ कर दी गई है, तो क्या यह जो 49 कंपनियाँ हैं, इन लोगों को स्माल सेक्टर एरिए में भी इन्कोर्पोर करने का अधिकार आप देंगे? स्माल सेक्टर में उनके द्वारा काम करने से स्माल सेक्टर का भविष्य भी अंधकार में हो जाएगा। दूसरा निवेदन हमें यह करना है कि जिन कंपनियों को 100 करोड़ की इजाजत दी गई है, तो इन कंपनियों को ऋण न दिया जाए, न तो फाइनेन्सियल इंस्टीट्यूशन्स से ऋण दिया जाए और न ही जो राष्ट्रीयकृत बैंक है, इन बैंकों से इन पूँजीपतियों को दिया जाए। तब तो इससे हमें कुछ लाभ मिलेगा। अगर 100 करोड़ की पूँजी की सीमा बढ़ा दी और इनको फाइनेन्सियल इंस्टीट्यूशन्स से या बैंकों से उसी तरह से पैसा लेने की इजाजत मिली, तो इससे मोनोपोली की प्रवृत्ति अधिक मजबूत होगी।

आदरणीय उपसभाध्यक्ष महोदय, मैं सरकार से यह निवेदन करना चाहता हूँ कि एम० आर० टी० पी० एक्ट बनाने का उद्देश्य यह था कि गरीबी और अमीरी के बीच की खाई कम हो और जिस देश में 35 करोड़ लोग गरीबी की रेखा के नीचे रहते हैं, वहाँ कुछ मुट्ठी-भर लोगों को इस एम० आर० टी० पी० अमंडमेंट विल के द्वारा इतनी अधिक सुविधाएँ प्रदान कराएँगे, तो क्या यह उचित है? इस पर भी विचार करें।

आदरणीय उपसभाध्यक्ष महोदय, जब मैं आपके सामने यह निवेदन कर रहा हूँ, तो मैं आपके सामने संविधान के डायरेक्टिव प्रिंसिपल आफ दी कंस्टीट्यूशन को पढ़ना चाहता हूँ—

“The State shall, in particular, direct its policy towards securing—

(a) that the citizens, men and women equally, have the right to an adequate means of livelihood;

(b) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good;

(c) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment;

(d) that there is equal pay for equal work for both men and women;”

संविधान के इस डायरेक्टिव प्रिंसिपल आफ दी कंस्टीट्यूशन में यह लिखा हुआ है कि अमीरी और गरीबी के बीच की खाई कम होगी। तो मैं सरकार से यह जानना चाहता हूँ कि इस एम० आर० टी० पी० अमंडमेंट विल के माध्यम से क्या देश में अमीरी और गरीबी के बीच की खाई कम होगी या बढ़ेगी? I want this clarification from the Government.

आदरणीय उपसभाध्यक्ष महोदय, एम० आर० टी० पी० एक्ट वर्ष 1969 और 1970 के मध्य बना था, जब देश में श्रीमती इंदिरा गांधी जी ने समाजवाद की दिशा में बड़े बड़े कदम उठाए थे।

बैंकों का राष्ट्रीयकरण उस दिशा में एक महत्वपूर्ण कदम था, राजाओं के प्रिवी पर्स की समाप्ति महत्वपूर्ण कदम था। पूरा देश समाजवाद की दिशा में बढ़ रहा था। उस दौरान हम ने एम० आर० टी० पी० एक्ट

[श्री कल्पनाथ राय]

बनाया। मैं सरकार से जानना चाहता हूँ कि '69 से 85, के बीच एम० आर० टी० पी० कमीशन ने हिन्दुस्तान के कितने पूँजीपतियों के वेल्थ की जाँच की? उनका पैसा बढ़ा तो उन के खिलाफ क्या कार्यवाही की? इन 15-16 वर्षों के दौरान एम० आर० टी० पी० कमीशन के अन्तर्गत कितने पूँजीपतियों के कार्य की जाँच की गयी, किन्-किन के खिलाफ कार्यवाही की गयी। 16-16 वर्षों में हिन्दुस्तान के मोनोपोली हाउसेज की दौलत कितनी बढ़ी? अभी हमारे मित्त कह रहे थे कि 1400 करोड़ का मोनो-पाली हाउस 2900 करोड़ का हो गया, 1500 का टाटा 2700 करोड़ का हो गया। एम० आर० टी० पी० '69 में बना और 15 वर्ष के दौरान अगर हिन्दुस्तान के मोनोपोली हाउसेज आफ वेल्थ बढ़ा तो उस के संबंध में उस ने क्या किया? क्या उस ने डायरेक्टिव प्रिंसिपल्स आफ दि कांस्टीट्यूशन को लागू करने की दिशा में प्रयत्न किया?

इससे आगे बढ़ कर हम ने हिन्दुस्तान के संविधान में 76 में 42वां संशोधन किया जिस के माध्यम से हम ने हिन्दुस्तान की जनता के सामने कहा —

"We, the people of India, having solemnly resolved to constitute India into a Sovereign Socialist Secular Democratic Republic and to secure to all its citizens; Justice, social, economic and political; Liberty of thought, expression, belief, faith and worship, Equality of status and of opportunity. . ."

हमने हिन्दुस्तान के संविधान की प्रिअम्बल में इस बात की कसम खाई है कि हम समाजवादी गणराज्य की स्थापना करेंगे। फिर हम ने एम० आर० टी० पी० एक्ट के माध्यम से 99 करोड़ की पूँजी रखने वाले पूँजीपतियों को पूरी छूट दी है कि जहाँ चाहे पैसा लगाएँ जहाँ चाहें इंडस्ट्री लगाएँ। प्राइवेट सेक्टर स्माल सेक्टर का गला घोट दे इतनी

सुविधाएँ मुट्ठी भर लोगों को देने का क्या प्रयोजन है। '48 का इंडस्ट्री पोलिसी रिजोल्यूशन क्या कहता है:

"The aim of the 1948 Industrial Policy was that the 'State must play a progressively active role in the development of industries'. It also conceded that the mechanism and the resources of the state may not permit it to function forthwith in industry as widely as may be desirable. Hence the decision to have complete state monopoly only on three industries, namely arms and ammunition, atomic energy and railway transport. Also any future ventures in 6 other industries were to be the exclusive monopoly of the State. These were coal, iron and steel, aircraft manufacture, ship building, manufacture of telephones, telegraph and wireless apparatus, excluding radio receiving sets, and mineral oil. The result of this policy was the acceptance of mixed economy as a model for development of the country. It allowed the establishment of industries in the private sector in a wide field. Gradually, however, more stress was laid by the Government on the attainment of socialistic pattern of society. A Resolution adopted by Lok Sabha in December 1954 declared that the object of the country's economic policy should be socialistic pattern of society. Speaking on the Resolution, Prime Minister Nehru said that 'progressively as the socialist pattern grows, there is bound to be more and more nationalised industry—but what is important is not that there should be an attempt to nationalise everything, but the results of that. That is, what you are aiming at is production and employment. If by taking any step you actually stop the production process from growing, this does not lead you to that socialistic pattern, although that little step might be called socialistic'. It is this pragmatic thinking that has in-



formed the government's industrial policy throughout the post-independence period.

Industrial Policy Resolution of 1956—The intervening years from 1948 when the first industrial Policy Resolution was adopted and 1956 when the policy was restated, certain momentous developments had taken place in the country. The Constitution of India had been enacted guaranteeing certain Fundamental Rights and enunciating the Directive Principles of State Policy. Planning had proceeded in an organised basis, and the First Plan was successfully completed. A socialistic pattern of society was accepted as the objective of social and economic policy. Whereas the Preamble to the Constitution said inter alia about securing social and economic justice, the Directive Principles had called upon the State (i) to secure to all citizens an adequate means of livelihood, (ii) to ensure that the ownership and control of material resources of the community are so distributed as best to, subserve the common good, and (iii) to ensure that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment.

The Industrial Policy Resolution of 1956 laid stress on accelerating the speed of industrialization, in particular heavy industries, expansion of public sector and the growth of the cooperative sector. The State was to progressively assume a predominant and direct responsibility for setting up new industrial undertakings and for developing transport facilities. State trading was another important area stressed by the Policy Resolution. Industries of basic and strategic importance and those in the nature of public utility services were to be in the public sector. Those industries which required huge investment, which only the

State could mobilize, also had to be in the public sector."

1948 का पालिसी रेजोल्यूशन, 1956 का इंडस्ट्रियल पालिसी रेजोल्यूशन, 1976 का कांस्टीट्यूशनल अमेन्डमेंट एक्ट और 1969 का एम० आर० टी० पी० एक्ट और हमारे प्रधान मंत्री श्री राजीव गांधी ने प्रधान मंत्री का पद ग्रहण करने के बाद जो पहला रेडियो ब्राडकास्ट किया था उस में कहा था :

I reaffirm our adherence to socialism and planning. Without planning, we could not have reached where we are. Our aim is continuous modernisation, higher productivity and rapid advance of social justice.

और उपाध्यक्ष महोदय, अभी ए आई सी सी में हमने आर्थिक प्रस्ताव स्वीकार किया है कि :

The objective of Congress is establishment of socialism.

तो मैं अपने आदरणीय मंत्री महोदय से इस एम आर टी पी एक्ट अमेन्डमेंट बिल का समर्थन करते हुये भी कहना चाहूंगा कि जो प्वाइंट्स मैंने रेज किया है उन पर वे अपना क्लैरिफिकेशन दे । मैं जानना चाहता हूं कि :

Is this MRTP Act within the framework of the Preamble of the Constitution? Is this MRTP Amendment Act within the framework of Industrial Policy Resolution of 1956 or 1948? Is this MRTP Amendment Act within the framework of policy statements of our Prime Minister, Shri Rajiv Gandhi on socialism? Is this MRTP Act within the framework of the Congress election manifesto or within the framework of this policy statement?

मैं यह पूछना चाहता हूं । मैं इस बिल का समर्थन करता हूं लेकिन मैं कहना चाहता हूं कि अगर (व्यवधान) यह ऐसी बात नहीं है कि जिस पर किसी को खुश होना चाहिए हमारी अपनी नीतियां हैं, हमारे अपने सिद्धांत हैं । इस पार्टी का होने के नाते कोई फर्क नहीं पड़ता अगर मैं यह बात कहूं या जानन

[ श्री कल्पनाथ राय ]

चहू । लेकिन हमारी पालिसी ऐसी है कि जिम की बिना पर हम ने देश के संबिधान में कसम खायी है कि हम समाजवाद की यहां पर स्थापना करेंगे । हम ने अपने चुनाव घोषणा पत्र के माध्यम से देश के करोड़ों करोड़ जनता के सामने कसम खायी है देश में समाजवाद की स्थापना करने की । हम ने जवाहर लाल नेहरू और लाल बहादुर शास्त्री और श्रीमती इन्दिरा गांधी के नेतृत्व में भारत में एक सशक्त और समाजवादी गणराज्य स्थापित करने का संकल्प लिया है । हम ने देश के वर्तमान नेता श्री राजीव गांधी के नेतृत्व में यहां सोशलज्म स्थापित करने का कसम खायी है । हम ने आल इंडिया कांग्रेस कमेटी के रेजोल्यूशन में समाजवादी समाज की स्थापना का संकल्प लिया हुआ है, लेकिन अगर इस तरह से देश ने मोनो-पोली हाउसेज को आप बढ़ायेंगे, और उन को बढ़ने का मौका मिलेगा और पब्लिक सेक्टर को कमांडिंग हाइट्स आदि इकोनानी पर नहीं रखा जायेगा तो यह पूंजीपति . . . .

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती मारग्रेट अल्वा) : रखा गया है ।

श्री कल्पनाथ राय : रखा गया है जैसे वह आप भी जानती हैं और हम भी जानते हैं । लेकिन अगर उन को इस तरह की छूट मिलेगी तो यह पूंजीपति आज हमारे चुनाव घोषणा पत्र को, हमारी आजादी की लड़ाई के अतीत के इतिहास को, हमारे करांची कांग्रेस के प्रस्ताव को और आजादी की लड़ाई के दौरान मुल्क की जनता के सामने जो आजादी के उद्देश्य हम ने रखे थे और जिन की पूर्ति के लिये हमारे राजनायक जवाहर लाल नेहरू या विश्वनेता श्रीमती इन्दिरा गांधी ने या वर्तमान नेता राजीव गांधी जिसके लिये प्रयत्नशील है, उन को पूरा नहीं होने देंगे । आप ने समाजवाद की दिशा में यदि उचित कदम न उठाये और इन मोनोपोली हाउसेज के लिये 20 करोड़ की सीमा को बढ़ा कर 100 करोड़ कर दिया तो ये कभी भी कप्रोमाइज नहीं कर सकने समाजवाद के साथ । ये कभी भी हमारी आजादी की लड़ाई के उद्देश्यों के अनुकूल आचरण नहीं कर सकते । ये कभी भी

समाजवादी समाज की स्थापना का प्रयास नहीं करेंगे । इनको अधिक ताकतवर बनायेंगे तो इनका इनकोचमेंट समाजवादी सिद्धान्त पर बढ़ेगा ।

श्रीमन्, हम स्माल स्केल इंडस्ट्रीज की बात करते हैं । इसके माध्यम से हम देश के अन्दर लोगों को इंप्लायमेंट देंगे । अगर इन पूंजीपतियों को दो सौ करोड़ की छूट दी गई, इनको फाइनेंशल इंस्टीट्यूशंस से, बैंकों से अरबों रुपया लेने की छूट दी गई तो ये स्माल सेक्टर को कभी भी जिन्दा नहीं रखेंगे, नहीं रहने देंगे और इनकी मोनो-पोली इस तरह से बढ़ेगी कि आने वाले जमाने में हमारी राजनीति को ये प्रभावित करने की कोशिश करेंगे । इसलिये मैं सरकार के अमेंडमेंट का समर्थन करते हुये भी इंडस्ट्री मिनिस्टर से चाहूंगा कि वे इसका क्लैरिफिकेशन दें कि हमने आजादी की लड़ाई के इतिहास को सामने रख कर पंडित जवाहर लाल नेहरू ने जो समाजवादी नीति अपनाई थी यह उसके अनुकूल है ? (व्यवधान)

श्री सुरेश कलमाडी (महाराष्ट्र) : आप क्या कह रहे हैं ? (व्यवधान)

श्री कल्पनाथ राय : यह आपकी अक्ल के बाहर की बात है । इसलिये आप समझ नहीं सकते । आप नान-पोलिटिकल आदमी हैं, पार्लियामेंट में आ गये हैं, जरा समझने की कोशिश कीजिये ।

इसलिये मैं चाहूंगा कि हमारी दिशा जो है उसे मजबूत करने के लिये कदम उठाइये जिसके लिये विश्व की महान् नेता इंदिरा गांधी ने कहा था:

"I want to make India a developed, strong, powerful and socialist India. But for making India strong and powerful, either dynamise the country or get yourself dynamited."

हिन्दुस्तान शक्तिशाली तब होगा जब समाजवादी बनेगा । बिना समाजवाद के वह शक्तिशाली नहीं बन सकता है । इसलिये मैं देश के नेता श्री राजीव गांधी से अनुरोध करूंगा कि हिन्दुस्तान में समाजवाद को मजबूत करने के लिये मोनोपोली हाउसेज के ऊपर जितना भी प्रतिबन्ध लगाया जा सके लगायें । पहले सरकार घोषणा करे

कि जो सौ करोड़ रुपये की छूट उनको दी है, उसको जो नेशनलाइज्ड बैंको से रूपया दिया जा रहा है, जो फाइनेंशल इंस्टीट्यूशंस से पैसा दिया जा रहा है, वह नहीं दिया जायगा और पब्लिक सैक्टर को कमांडिंग हाईट आफ इकानामी देते हुये भी हम मिक्सड इकानामी के आधार पर उन सैक्टरों को प्रायोरीटी देगे जो हमारी कंज्यूमर इंडस्ट्रीज है। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं। धन्यवाद।

**श्री चतुरानन मिश्र (बिहार) :**  
उपसभाध्यक्ष जी, एम० आर० टी० पी० एक्ट में संशोधन के लिये जो बिल आया है, मैं उसके विरोध में बोलने के लिये खड़ा हुआ हूं। विरोध मैं इसलिये कर रहा हूं कि यह संविधान के निर्देशक सिद्धांतों के खिलाफ है। विरोध मैं इसलिये कर रहा हूं कि इस कानून के बनने से संपत्ति का केन्द्रीयकरण होगा और गरीबों की तादाद और भी ज्यादा होगी जिससे इस देश के औद्योगीकरण में भारी बाधा पहुंचेगी। मैं विरोध इसलिये करता हूं कि इसके जरिए लाखों लघु उद्योगों और मध्यम उद्योगों पर भारी आघात लगेगा और यह इस देश के विकास के लिये घातक सिद्ध होगा।

श्रीमन्, यह दुख की बात है कि कुछ ही दिन पहले जिस कांग्रेस पार्टी की ए० आई० सी० सी० की बैठक में आर्थिक नीति निर्धारित की गई थी, ठीक उसके विपरीत यह तानाशाही और एकाधिकार पक्षी विधेयक यहां आया है। इससे लगता है कि इस पार्टी के मुंह में दो जीभ है। एक जीभ है पूँजीवाद के लिये और दूसरी है समाजवाद के लिये। जब दोनों जीभें एक साथ आ जायें तो कल्पनाथ जी जैसा भाषण हो जाता है और कुछ लोग बोखलाने लगते हैं। लेकिन बात यह है कि इस पार्टी के मुंह में दो जीभ है जिनके चलते ऐसा हो रहा है।

मंत्री महोदय ने कुछ तथ्य दिये हैं जिनके चलते यह विधेयक लाया गया है। पहला कारण उन्होंने बताया कि इससे

लोगों को 21वीं शताब्दी में जाना है और 21वीं शताब्दी में बिना मोनोपली हाउसेज के जाया नहीं जा सकता। इसलिये मोनोपली हाउसेज की सवारी पर चढ़कर ये 21वीं सदी में जायेंगे।

मैं मंत्री महोदय से पूछूंगा कि जहां एकाधिकार पूँजी नहीं है चीम में, सोवियत रूस में वे लोग 21वीं शताब्दी में जायेंगे या नहीं जायेंगे। वे आपसे आगे बढ़ कर जायेंगे। मैं यह भी आपको विश्वास दिलाता हूं कि हम रहेंगे या नहीं रहेंगे, मैं भगवान से प्रार्थना करता हूं कि आप जरूर रहें तब आप देखेंगे कि वे आपसे ज्यादा तेजी से आगे बढ़ेंगे। आपके इस इरादे से भारत 21वीं शताब्दी में सबसे अधिक दरिद्र, सबसे ज्यादा बेरोजगार और सबसे ज्यादा निरक्षर देश साबित होगा जैसा कि आपके 37 वर्ष के राज के अन्दर हुआ है यदि आपने यही रास्ता अख्यतयार किया तो।

मैं आपकी दूसरी दलील पर आता हूं। आपने कहा है कि चीजों की कीमतें बढ़ गई, प्राइस राइज हुआ है इसीलिए एकाधिकार की सीमा 20 करोड़ से 100 करोड़ कर दिया है। मैं मंत्री महोदय से पूछना चाहता हूं कि क्या यह सच्ची बात है कि 69 से लेकर अभी तक पांच गुना ज्यादा प्राइस बढ़ी है? यदि आप ऐसा कहते हैं तो मैं तथ्यों को आपके सामने रखना चाहता हूं। यह पालिटिकल एंड इकोनॉमिक वीकली है। उससे मैं आपको पढ़कर सुनाता हूं :

"A major step towards helping private industry is that of raising the asset limit for the MRTP units from Rs. 20 crore to Rs. 100 crore. This certainly is not the way to make the economy more competitive. Some Inflation-indexing was perhaps necessary, because the limit was fixed in 1969, but even the most optimistic among the monopoly houses could not have anticipated that the limit would be raised five-fold when the price-inflation since 1969 has been about three-and-a-half times".

[श्री चतुरानन मिश्र]

आपने कम्पिटिशन की बात की और विशेषज्ञ कहते हैं कि नहीं। यह मैं कहना चाहता हूँ कि आप जितना सुविधा उनको दे रहे हैं उतनी तो उन्होंने कभी मांगी तक नहीं। वह तो 50 करोड़ तक ही मांग कर रहे हैं। इस विवेक से जो लघु एवम् मध्यम उद्योग हैं उनको घाटा होगा। मैं शासक दल के लोगों से कहूँगा कि इस पर विचार करें। वही पत्रिका आगे कहती है :—

“The largest among the small units—claiming all the benefits of being small—are often open or disguised subsidiaries of the large enterprises. Even multinationals have now entered the field of small scale industries. The liberalisation of excise exemption on clearances on a graded basis will also mean relatively more benefit to the small units at the top of the scale. The really small ones, owned by the small entrepreneurs, will remain practically where they were. The benefit from the large subsidies on exports and fertilisers will also go to the big producers and large farmers”.

यह कोई कम्युनिस्ट पार्टी का अखबार नहीं है। मैं फिर आपको दिखाता हूँ। “द इकोनॉमिक टाइम्स” जो यह इंडस्ट्रियलिस्ट का मुख्य पत्र है। उस में से उद्धरण दे रहा हूँ। यह 20 मार्च का है। जो लिमिट बढ़ाई जा रही है उसके बारे में लिखता है :

“With this limit, a large number of industrial giants which were virtually stagnating will now be allowed to grow freely till such time as their assets touch the Rs. 100 crore mark. It is expected that their growth rate will be phenomenal for these industrial houses will be allowed to freely expand their activity in the low priority industries which are commonly known as non-appendix I items of manufacture by virtue of being out of the MRTP net.

On the other hand, however, relatively smaller companies with their assets being just above Rs. 1 crore and manufacturing specialised items in great demand would continue to stagnate under the MRTP Act by virtue of the fact that their share in the total domestic market is 25 per cent the qualifying limit for the purpose of ‘monopoly’.”

पूँजीपतियों के अखबार से मैं आपको उद्धरण देकर बता रहा हूँ। इस विधेयक से मध्यम उद्योग और दूसरे उद्योग इससे बर्बाद हो जायेंगे। आप कृपया इस कानून को मत लाइए। अगर ऐसा करेंगे तो इन पर आघात पहुँचेगा। एम आर टी पी एक्ट का ऐसा संशोधन करके लाइए जिससे उसकी परिभाषा ऐसी हो जिससे छोटे मध्यम उद्योगों की जान बच सके। नहीं तो ऐसा मत कीजिए। दूसरी बात मैं यह कहना चाहता हूँ कि हमारे देश में सम्पत्ति का केन्द्रीकरण बहुत ज्यादा है। उपसभाध्यक्ष महोदय, यहाँ की 20 परसेंट आवादी के पास जितनी कुल सम्पत्ति है उतनी सम्पत्ति एक बिरला हाउस के पास है या टाटा हाउस के पास है।

इतने दरिद्र लोग इस देश में रहेंगे और आप सोचते हैं कि अमेरिका में जाकर अपना माल बेचकर आप इस देश का औद्योगिकरण करेंगे ? आप केवल इस प्रकार का सपना देख रहे हैं। यह होने वाली बात नहीं है। इस देश में ही बाजार है। इस देश को आपको त्रय शक्ति देनी पड़ेगी। पंडित जवाहरलाल नेहरू कोई सपना नहीं देख रहे थे। कि उन्होंने राजकीय क्षेत्र पर उन्होंने बल दिया था। हमारे देश का संविधान बनने वालों ने संविधान नीति निदेशक सिद्धांत हम लोगों के कहने से, कम्युनिस्टों के कहने से नहीं बनाए गए थे। उन्होंने सोचा था कि इस देश की अपार गरीबी को दूर करने का एकमात्र तरीका राजकीय क्षेत्र है। आप इस देश की तुलना दूसरे देशों से नहीं कर सकते हैं। यहाँ पर हैवियस्ट

कंसट्रेशन सम्पत्ति का है। अमेरिका में दो महीने की आमदनी में एक आदमी कार खरीद सकता है। जापान में और फेडरल जर्मनी में तीन महीने की तनखाह में कार खरीदी जा सकती है। लेकिन हिन्दुस्तान में जीवन भर कमाने के बाद भी कार नहीं खरीदी जा सकती है। जहाँ पर मुश्किल हो वहाँ की तुलना दूसरे देशों से नहीं की जा सकती है।

कुछ माननीय सदस्यों ने कहा कि पब्लिक सेक्टर को हम कमांडिंग हाइट में ले आए हैं। वे हाइट और कमांडिंग हाइट का फर्क नहीं जानते हैं। हाथी को चाने वाला पिलवान होता है। वह हाथी से छोटा होता है, फिर भी कमांडिंग स्थिति में होता है। आपने पब्लिक सेक्टर बनाया, यह ठीक है। आज आपने 35 हजार करोड़ की पूंजी इस में लगाई है, लेकिन कमांडिंग पोजीशन में ट.ट.ज. है, विरलाज है। सारे बाजार पर उनका नियंत्रण है। पब्लिक सेक्टर उनके हित के लिए काम करता है। डिस्ट्रिब्यूशन उनके हाथ में है, कस्ट्रक्शन उनके हाथ में है, सप्लाय उसके हाथ में है, त्रिनीयमस्थान, बैंक उनके पक्ष में है। वही आज कमांडिंग पोजीशन में है। पब्लिक सेक्टर को आपने बीमार बना दिया है। बीमार आदमी कैसे कमांडिंग हाइट में हो सकता है? यह सब भ्रष्टाचार की देन है। यह आपकी नालायकी का मकूल है। इतनी पूंजी लगाकर आपने इसको इस स्थिति में लाकर खड़ा कर दिया है। अब भारत को एक रास्ता चुनना पड़ेगा। मैं स्पष्ट रूप से कहना चाहता हूँ कि अब यह मौका आया था कि पब्लिक सेक्टर देश की गरीब जनता के लिए कुछ करता। आपने पूंजीपतियों को सस्ता कोयला दिया, सस्ता तेल दिया और सस्ता ट्रांसपोर्ट दिया। पब्लिक सेक्टर ने उन्हें ऐसी मशीनें बनाकर दी। लेकिन देश की अधिकांश जनता भूखों मरती रही है। अब आप पूंजीपतियों के हाथों में ही राजकीय क्षेत्र भी हण्डओवर करना चाहते हैं। इस उद्देश्य की पूर्ति के लिए आप बहुराष्ट्रीय कम्पनियों के निमंत्रण दे रहे हैं। आप एम०आर०टी०पी० एक्ट को समाप्त कर देना चाहते हैं। मैं आपके

समाने एम०आर०टी०पी० कमीशन की रिपोर्ट पेश करना चाहता हूँ। यह बारहवीं एनुअल रिपोर्ट है। इसका एक उद्धरण मैं यहाँ देना चाहता हूँ।

"During the year under report, no such reference was made by the Central Government to the Commission."

एक भी केस आपने कमिशन विचार के लिए नहीं दिया। एम०आर०टी०पी० कमिशन में एक साल में एक भी केस नहीं गया।

"Nor did the Commission institute any such inquiry *suo motu*."

उसके बाद भी आप इसकी सीमा बढ़ा रहे हैं। इस संबंध में मैं आपके सामने एक एक्सपर्ट कमेटी भी प्रस्तुत करना चाहता हूँ। यह रिपोर्ट सचवर कमेटी के नाम से सन 1978 में आई थी। मैं मंत्री महोदय का ध्यान इस रिपोर्ट के पेज 240 में दी गई रिकमेंडेशन की तरफ दिलाना चाहता हूँ।

"20.4 Suggestions for revision of the Rs. 20 crores limit. Suggestions have been received in some of the memoranda for upward revision of the criteria of Rs. 20 crores as value of assets for purposes of applicability of the provisions in Chapter III of the Act. Suggestions have been made that it should be raised to Rs. 50 crores. We have considered this matter but we do not feel that any change in the criteria of Rs. 20 crores assets is necessary at present."

यह सन् 1978-79 की बात है। मैं स लिए मैं माननीय मंत्री महोदय से पूछना चाहता हूँ कि उम रिपोर्ट के बाद, उस एक्सपर्ट कमेटी का बाद कौन-सी रिपोर्ट उनके पास उपलब्ध है जिसके आधार पर वे इसको सौ करोड़ करने जा रहे हैं?

## [श्री चतुरानन मिश्र]

मैं स्पष्ट रूप से जानना चाहता हूँ कि अगर आप मन-मोजी से शासन चलाना चाहते हैं तो यह दूसरी बात है। मैं यह कहना चाहता हूँ कि ईमानदारी की बात तो यह है कि एम०आर०टी०पी० एक्ट के रहते भी ऐसे सख्त कदम नहीं उठाये गये जिससे देश में सम्पत्ति का केन्द्रियकरण रोका जा सके। उसमें एक क्लाइ थी वो सबसे अच्छी क्लाइ थी, कन्वर्टिबिलिटी, यानि हमारी वित्तीय संस्थाओं से अगर रुपया लें तो उसको एक्विटी शेयर्स में बदल दिया जाय। लेकिन सरकार ने ऐसा नहीं किया। आपने कर्जा दिया, वित्तीय संस्थाओं से। वित्तीय संस्थाएं सरकार की हैं, बैंक सरकार के हैं। कर्जा सबसे ज्यादा मोनोपली हाउसेज लेते हैं। वह राष्ट्र का रुपया है। राष्ट्र के रुपये से मुठ्ठीभर आदमी दौलतमंद बन गये हैं और उन्होंने सारे राष्ट्र को कंगाल बना दिया है। आपके पास ला में प्राविजन था स्पेशल आडिट करवाने का। लेकिन उसको भी आपके नहीं किया और मोनोपली हाउसेज के लिये कन्वर्टिबिलिटी क्लाइ जो था उसका आपने इस्तेमाल नहीं किया। आपने एकाधिकारी कम्पनियों की वस्तुओं के मूल्य पर रोक लगाने के लिए कुछ नहीं किया। मैं आपसे कहना चाहता हूँ कि उस रिपोर्ट के आधार पर 1970 से लेकर 1977 तक टोटल एम०आर०टी०पी० के मातहत 618 अप्लीकेशंस गवर्नमेंट के पास आई। गवर्नमेंट ने सिर्फ, 59 को रेंफर किया कमीशन के पास। कमीशन अपनी रिपोर्ट में कहता है कि 90 से 93 प्रतिशत तक गवर्नमेंट ने खुद डिस्पोज आफ किये, कमीशन के पास नहीं भेजे और आपने सारे फैसले अपने आप कर लिए। सुप्रीम कोर्ट में, हमारी जो न्याय व्यवस्था है, उसकी जो पद्धति है उसके कारण जो वहां 1974 में केसेज गये थे कोलगेट के, के कैंडवार, ऐवरी के सारे के सारे केसेज अभी तक पड़े हुए हैं। इसलिए मैं मंत्री जी से कहूंगा कि कानून ही देश के अंदर ऐसे हैं जिनके अंदर कुछ नहीं किया जा सकता। गवर्नमेंट जो अपने डाइरेक्टर लगाती है, वे स्लीपिंग डाइरेक्टर हैं। वे कुछ काम नहीं करते हैं। ये आपकी तरफ से जाते

हैं बोर्ड में, वे उसको नहीं देखते हैं। मैं आपसे कहना चाहूंगा कि अगर सरकार चाहती है कि इस बारे में सचमुच कुछ किया जाय तो कम से कम एक बात कीजिए, आज जिस तरह से मूल्यों में वृद्धि हो रही है उससे शासक पार्टी और विपक्षी दोनों लोग चिंतित हैं। आप भी चिंतित हैं। इसलिए एक काम कम से कम सरकार करे अगर सरकार इस बारे में ईमानदारी से सोचती है कि मूल्य वृद्धि को रोका जाय तो जो एक्स-फैक्टरी प्राइस हैं और जो सेलज प्राइस हैं इसके डिफरेंस को पब्लिश करवाया जाय कि डिफरेंस क्या है। तब सारा देश देखेगा, सारे देश की जनता देखेगी कि कहां ईमानदारी है। आप जिन पूँजीपतियों पर विश्वास करते हैं वे आपको धोखा देते हैं। उन्होंने सारे राष्ट्र को बारबार धोखा दिया है और यह देश इस दुर्दशा को प्राप्त हुआ है। इसके लिये मैं आपसे अनुरोध करूंगा कि आप इसको कीजिए।

अन्त में मैं आप से यह कहना चाहता हूँ कि जो एक्सपर्ट कमेटी ने सुझाव दिये हैं, सम्पत्ति के केन्द्रीयकरण को रोकने के लिये एक्सपर्ट कमेटी के जो सुझाव हैं उनको आप स्वीकार कीजिए। साथ ही मैं शासक पार्टी के मित्रों से कहूंगा जो यहां पर हैं कि क्या आपने इतनी जल्दी ए०आई०सी०सी० के आर्थिक प्रस्ताव को दफना दिया?

इन शब्दों के साथ मैं सरकार से अनुरोध करना चाहता हूँ कि वह इस बिल को वापस ले ले और इसमें तमाम चीजों का समावेश कर, इसमें पूरा सुधार करने के बाद इसको ले आये। कुछ दिनों में कुछ नहीं होने वाला है। आप अगर इसमें सुधार कर पाए तो इससे देश में आपके ऊपर विश्वास पैदा होगा। आज देश की राजनीतिक परिस्थिति नेजी से खराब हो रही है ऐसी हालत में समस्याएँ और भी जटिल होंगी। इसलिये मैं सरकार से निवेदन करना चाहता हूँ कि वह इस बिल को वापस ले। धन्यवाद।